

**The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra):** (a) No such incident has come to the notice of Delhi Police.

(b) and (c). Do not arise.

कालेज ग्राफ आर्ट्स, दिल्ली

3122. श्री हुकम चन्द कछवाय: क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली कालेज ऑफ आर्ट्स में कुछ ऐसे विद्यार्थी परीक्षा दे रहे हैं जिन्हें इण्टर पास करने के बाद उक्त कालेज में सातवें वर्ष में ले लिया गया था ;

(ख) क्या यह भी सच है कि कालेज के नियमों के अनुसार इण्टर पास करने के बाद उन्हें पांचवें वर्ष में लिया जाना चाहिये था ;

(ग) क्या यह भी सच है कि कुछ ऐसे विद्यार्थी भी परीक्षा दे रहे हैं जो इण्टर पास नहीं हैं और इससे पूर्व भी कुछ ऐसे विद्यार्थी उक्त कालेज में परीक्षा पास कर चुके हैं जो कालेज के नियमों के अधीन परीक्षा में बैठने के लिये पात्र नहीं थे ; और

(घ) यदि हां, तो सरकार कालेज द्वारा भ्रपनाई जा रही इस प्रकार की विभेद नीति को रोकने के लिये क्या कार्यवाही कर रही है ?

शिक्षा मंत्रालय में उपमंत्री (श्री भक्त दर्शन) : (क) जी नहीं। सातवें वर्ष में केवल एक उम्मीदवार 1964-65 में दाखिल किया गया था जिसने मद्रास के कालेज ऑफ आर्ट्स एण्ड क्राफ्ट्स से न केवल इन्टरमीडिएट परीक्षा पास की थी किन्तु उसके बाद उसने पाठ्यक्रम के दो वर्ष भी पूरे किए थे। उम्मीदवार को उपयुक्त परीक्षण के बाद नियमानुसार सीधे ही सातवें वर्ष में दाखिल कर लिया गया था।

(ख) जी नहीं।

(ग) जी नहीं।

(घ) प्रश्न नहीं उठता।

**Arrest of Chinese spies**

3124. { Shri D. C. Sharma:  
Shri Vishwa Nath Pandey:  
Shri Vishram Prasad:  
Shri Bade:  
Shri Hukam Chand Kachhavaia:  
Shri Onkar Lal Berwa:  
Shri Yudhvir Singh:  
Shri Dajl:  
Shri Narendra Singh Mahida:

Will the Minister of Home Affairs be pleased to state:

(a) whether three persons were taken into custody by the police at the Bihata airport, Patna on the 19th April, 1965 for interrogation on the suspicion that they were Chinese spies; and

(b) if so, the result thereof?

**The Minister of State in the Ministry of Home Affairs (Shri Hathi):**

(a) It is a fact that three persons were arrested at Bihata airport, Patna, on suspicion that they were Chinese nationals.

(b) Immediate police investigation and interrogation revealed nothing to suspect against them. They appear to be genuine Tibetan nationals. They have been kept under police surveillance.

**Select List of Section Officers**

3125. { Shri Warior:  
Shri Hukam Chand Kachhavaia:

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the Select List of Section Officers approved for long term officiation as Under Secretaries issued on the 19th September, 1964, is not being acted upon by Government due to, certain technical or procedural laws;

(b) if so, whether any revised Select list in accordance with the C.S.S. Rules 1962 and the Regulations made thereunder, has since been issued;

(c) if the answer to part (b) above be in the negative:—

- (i) the reasons for not issuing the revised Select List even after a lapse of seven months; and
- (ii) the target date before which Government propose to issue the revised Select List?

**The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra):** (a) Yes, Sir.

(b) Not yet, Sir.

(c) In accordance with the Regulations governing the drawing up of the Select List the meetings of the Selection Committee are required to be presided over by the Chairman or a member of Union Public Service Commission. Owing to heavy pre-occupations, the Commission could not take up the work till April. The meetings of the Selection Committee have since been fixed and the revised Select List is expected to be issued at an early date.

**House Building Co-operative Societies**

3126 { Shri Buta Singh:  
Shri Yashpal Singh:

Will the Minister of Home Affairs be pleased to state:

(a) the names of the House Building Co-operative Societies in Delhi who have paid the premium per yard as acquisition and other charges levied by the Administration;

(b) the names of Societies who were asked to pay the premium but have not paid the same so far with reasons therefor;

(c) whether certain Societies have approached the Administration not to charge the premium from them with reasons advanced by them; and

(d) the steps being taken in the matter?

**The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra):** (a) and (b). A list of the Societies who have paid in full the premium charged for the land allotted to them is laid on the Table of the House. [*Placed in Library. See No. LT4351/65*]. Two Societies, namely, Adarsh Bhawan House-Building Co-operative Society and Gujranwala Co-operative House-building Society have made only part payment of the premia and have agreed to pay the balance in due course. Two other societies, namely, Narang Co-operative House-building Society and Chander Nagar Co-operative House-building Society, have not deposited the amount of premium demanded from them. The Societies have requested for allotment of land on concessional basis as envisaged in the scheme in paragraph 2-IV of the Statement placed on the Table of the Lok Sabha on the 23rd March, 1961 in reply to Call Attention Notice under Rule 197 from Shri P. G. Deb. The request is under consideration.

(c) and (d). Some Societies have requested for allotment of land at reduced rate of premium but their requests have been turned down.

**House Building Co-operative Societies**

3127. { Shri Buta Singh:  
Shri Yashpal Singh:

Will the Minister of Home Affairs be pleased to state:

(a) the names of the House Building Co-operative Societies in Delhi who owned land in Delhi before acquisition notification;

(b) whether their land was also acquired; if so, whether they were offered any special terms; and

(c) if not, the reasons therefor?

**The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra):** (a) A statement showing the names of house-building co-operative